

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 459/2015 In C.A. No. 6950/2009

TAMILNADU TERMINATED FULL TIME TEMPORARY  
LIC EMPLOYEES ASSOCIATION

Petitioner(s)

VERSUS

S.K. ROY, THE CHAIRMAN, LIFE INSURANCE  
CORPORATION OF INDIA AND ANR.

Respondent(s)

WITH

CONMT.PET.(C) No. 634/2015 In C.A. No. 6956/2009

(With (With appln.(s) for permission to place addl. documents on  
record and appln.(s) for recalling the court's order and Office  
Report)

R.P.(C) No. 3846/2015 In C.A. No. 6950/2009

(With appln.(s) for c/delay in filing review petition and appln.(s)  
for oral hearing )

R.P.(C) No. 2994/2015 In C.A. No. 6953/2009

(With appln.(s) for c/delay in filing review petition and appln.(s)  
for oral hearing )

R.P.(C) No. 2991/2015 In C.A. No. 6956/2009

(With appln.(s) for c/delay in filing review petition and appln.(s)  
for oral hearing )

CONMT.PET.(C) No. 637/2015 In C.A. No. 6953/2009

(With Office Report)

R.P.(C) No. 2990/2015 In C.A. No. 6954/2009

(With appln.(s) for oral hearing and appln.(s) for c/delay in  
filing review petition )

R.P.(C) No. 2993/2015 In C.A. No. 6952/2009

(With appln.(s) for c/delay in filing review petition and appln.(s)  
for oral hearing )

CONMT.PET.(C) No. 502/2015 In C.A. No. 6952/2009

(With appln.(s) for permission to file additional documents and  
appln.(s) for deleting the name of respondent and Office Report)

R.P.(C) No. 2989/2015 In C.A. No. 6951/2009

Signature Not Verified

(With appln.(s) for c/delay in filing review petition and appln.(s)

Digitally signed by

Suman Wadhwa

Date: 2016.04.28

for oral hearing)

15:41:45 IST

Reason:

CONMT.PET.(C) No. 21/2016 In C.A. No. 6950/2009

Date : 27/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. M.N.Krishnamani, Sr. Adv.  
Mr. M. A. Chinnasamy, Adv.  
Mr. P. Mahadevan, Adv.  
Mr. P. Rajaram, Adv.  
Mr. C. Rubavarni, Adv.  
  
Mr. M.M. Singh, Adv.  
Mr. Rameshwar Prasad Goyal, Adv.  
  
Mr. Ashok Panigrahi, Adv.  
  
Mr. E. Venkataramani, Sr. Adv.  
Mr. B. K. Pal, Adv.  
  
Mr. S. Nanda Kumar, Adv.  
Mr. P. Vasu, Adv.  
Mr. M.S. Saran Kumar, Adv.  
Mr. Ranjeet Singh, Adv.  
Mr. P. Srinivasan, Adv.  
Mr. Naresh Kumar, Adv.  
  
Mr. Atul Bandhu, Adv.  
Mr. Varun Kumar, Adv.  
Mr. Bankey Bihari Sharma, Adv.  
  
Mr. Yadav Narender Singh, Adv.

For Respondent(s) Mr. Ranjit Kumar, S.G.  
Mr. Ashok Panigrahi, Adv.  
Mr. Surajit Bhaduri, Adv.  
Mr. Santosh Kumar, Adv.  
Mr. Om Swarup, Adv.  
Mr. Bimal Roy Jad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On the previous dates of hearing we heard learned  
Attorney General for India for some time and today these  
matters are listed for further hearing. The arguments are  
concluded. Though technically notices were not  
issued in these review petitions and some of the contempt

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petitions, since all the respondents' counsel were present  
throughout, it is deemed that they have accepted notices  
and heard them.

Permission is granted to the learned counsel for  
the parties to submit their written submissions by 2nd May,  
2016 after serving copies of the written submissions to the  
other parties and they are also permitted to file their  
responses till 5th May, 2016.

Judgment reserved.

(SUMAN WADHWA)  
AR-cum-PS

(CHANDER BALA)  
COURT MASTER